

Lignite Corporation, which is experiencing a number of technological handicaps. Necessary remedial action has been initiated based on a special study of these problems.

Government are keen that these enterprises improve their operating results so as to make a larger contribution to the economic development of the country and also generate greater internal resources to finance their own growth.

**Bill to curb black money**

727 SHRI C K CHANDRAPPA  
Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposals to bring a Bill to curb the black money;

(b) if so, what are the salient features thereof, and

(c) when it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c) A comprehensive Bill to implement those recommendations of the Wanchoo Committee which have been accepted by the Government is being brought forth in the current session of Parliament

**Overdrafts by States**

728. SHRI D. B. CHANDRA GOWDA:  
Will the Minister of FINANCE be pleased to state:

(a) whether Mysore Government have urged upon the Central Government to adopt a lenient and sympathetic view so far as the question of overdrafts is concerned; and

(b) if so, the reaction of the Central Government thereto and what are the latest guidelines laid down by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) No Sir. The refer-

ence is presumably to the decision taken by the Government that no State will be permitted to regard overdrafts on the Reserve Bank of India as a budgetary resource. The Mysore Government has not raised any objection to this decision.

(b) Does not arise.

**Proposal to Establish Joint Indo-British Economic Commissions**

729 SHRI D B CHANDRA GOWDA:  
Will the Minister of COMMERCE be pleased to state:

(a) whether India has exchanged notes with UK on a proposal to establish joint Indo-British Economic Commissions, for finding avenues of greater co-operation between the two countries and

(b) if so, the reaction of British Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b) The Government of India and the Government of UK have agreed to consult each other on matters of mutual interest and to explore the possibilities of sustaining the widest range of co-operation between India and the United Kingdom. The question of institutionalising these consultation arrangements will be taken up as and when considered by both the Governments.

**Clubbing of incomes of wife and husband for income-tax**

730 PROF MADHU DANDAVATE:  
Will the Minister of FINANCE be pleased to state:

(a) whether non-clubbing of incomes of husband and wife has led to tax-avoidance on a large scale; and

(b) if so, whether there is any proposal to club these incomes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Although Government is aware that the taxation of an

individual as a separate unit of assessment under the Income-tax Act, 1961 and the Wealth-tax Act, 1957 (instead of the adoption of the family consisting of husband, wife and minor children as a unit of taxation) has facilitated tax avoidance, the precise extent of the tax avoidance is not known.

(b) The matter is under consideration.

**Complaint against a Foreigner travelling from Bombay to Delhi by I.A. flight on 12th November 1972 for taking photographs from the aircraft**

731. PROF. MADHU DANDAVATE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a passenger travelling from Bombay to Delhi on the Indian Airlines Flight on the 12th November, 1972 had lodged a complaint that a foreigner travelling by that flight had photographed from the aircraft different spots including the Delhi Airport;

(b) whether this involves the violation of the Defence of India Act and the Security Rules; and

(c) if so, the steps taken against the passenger concerned in particular and to avoid such incidents in general?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir. Detailed enquiries were made in the matter. An Air Hostess remembers seeing a passenger fidgeting with his camera and telling him that photography in flight or at airports was prohibited. She also recalls that at the time of deplaning, the passenger concerned denied having taken any photographs.

(b) Rule 13 of the Aircraft Rules, 1937 prohibits photography from an aircraft in flight except in accordance with and subject to the terms and conditions of permission, granted by the Director General of Civil Aviation. Rule 52(b) of the Defence of India

Rules 1971 also deals with taking photographs of prohibited places or protected areas in an unauthorised manner.

(c) The Traffic Officer of Indian Airlines on duty at Palam made all possible efforts to find out the person concerned but apparently he had already gone and could not be located. Indian Airlines are being asked to direct their cabin staff to be particularly careful and to ensure that the rules regarding prohibition of photography are not infringed.

**Restoration of increments of Reserve Bank employees suspended as a result of strike of June, 1972**

732. PROF. MADHU DANDAVATE: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India Employees' Association Bombay has written to the Bank pointing out that the suspension of increments of the Reserve Bank employees participating in the strike of June, 1972 was in violation of the agreement arrived at with the Association on 1st July, 1972;

(b) if so, the attitude of the Reserve Bank in this connection; and

(c) whether the Reserve Bank of India propose to restore the increments of the employees concerned?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) Yes, Sir.

(b) and (c). Reserve Bank of India are satisfied that no action has been taken by them in contravention of the agreement of 1st July, 1972.

**Investment of L.I.C. in public limited companies in the private sector**

733. PROF. MADHU DANDAVATE: Will the Minister of FINANCE be pleased to state:

(a) whether the financial institutions, like the Life Insurance Corpo-